

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2435

ANSWERED ON:27.08.2012

LABOUR DISPUTES CASES

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether labour dispute cases involving labour interests between the management and the labour have been emerging in various industries all over the country;
- (b) whether the management-labour disputes have led to closure of a number of industries in many States particularly those running in the national capital region;
- (c) if so, the details of the industries closed due to the said disputes during the last three years;
- (d) the steps taken by the Government to restart the industries lying closed; and
- (e) the details of steps taken to protect the interests of labourers in industries?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): Industrial Dispute between the management and labour involving labour interest is a normal occurrence in any industry.
- (b) & (c): No case of closure of industry due to management-labour disputes have been reported in the Central Sphere. Statistics with regard to closure of industries on account of management-labour dispute in the state sphere is not maintained centrally.
- (d): Decisions with regard to re-opening of closed Central Public Sector Enterprises (CPSEs) are taken by the administrative ministries concerned as per the revival/restructuring plan of the company on case to case basis. Decisions with regard to re-opening of industries falling in the State Sphere are taken by the concerned State Governments.
- (e): The interests of labourers in industries is sought to be protected through legislation such as Industrial Disputes Act, 1947, Contract Labour (Regulation & Abolition) Act, Minimum Wages Act, Building and Other Construction Workers Act, Payment of Gratuity Act etc. The Central Industrial Relation Machinery under the Chief Labour Commissioner (Central) carry out regular inspections to enforce these Acts.